GOVERNMENT OF INDIA MINISTRY OF SHIPPING

LOK SABHA UNSTARRED QUESTION NO.1820 TO BE ANSWERED ON 30TH JULY, 2015

PPP IN SHIPPING SECTOR

1820. SHRI K.N. RAMACHANDRAN:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to allow Public Private Partnership in shipping industry;
- (b) if so, the details thereof along with the areas it is likely to be allowed in shipping industry; and
- (c) the steps taken/being taken by the Government in this regard?

ANSWER MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON. RADHAKRISHNAN)

(a)&(b):The PPP Projects are permitted in Major Ports since 1996. The areas for private sector participation in Major Ports include the following:

- (i) Construction and Operation of Container Terminals, Bulk, Break-Bulk, Multipurpose and specialised cargo berths, Warehousing, Container Freight Stations, Storage Facilities and Tank Farms, Dry Docking Facilities, and Ship Repairing Facilities.
- (ii) Leasing of equipment for port handling and floating crafts from private sector
- (iii) Auxiliary Port Services (like Pilotage, Tugging and Mooring)
- (iv) Captive facilities for port based industries
- (c) To facilitate investment in Port projects Government has taken the following steps:
 - 1. 100% FDI under the automatic route is available for Port development projects.
 - 2. Bidding documents like RFQ, RFP and Concession Agreement have been standardized.
 - 3. Port Development projects have been accorded infrastructure sector status. This makes them eligible for tax benefits as are applicable.
 - 4. In order to expedite investment approval, Ministry of Shipping has been delegated enhanced powers for appraisal/approval of PPP Projects up to Rs. 1000 crores on the lines of the Ministry of Road Transport & Highways.
 - 5. Procedure for Security Clearance for bidder for PPP projects in Ports have been streamlined.

At present, 41 PPP projects have been completed and 30 are under implementation in Major Ports.
